



**Government of Jammu and Kashmir**  
Department of Law, Justice and Parliamentary Affairs  
(Subordinate Legislation Section) Civil Secretariat  
Srinagar/Jammu.

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**NOTIFICATION**

**Srinagar, the 9<sup>th</sup> August, 2016**

**SRO 263 .—** In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby direct that the entry against Class IV of Schedule II of the Jammu and Kashmir Legal (Gazetted) Service Recruitment Rules, 1980 shall be substituted by the following, namely:-

Class	Designation of the post	Name of Pay Band/Scale	Pay Band/Scale	Grade Pay	Qualification	Method of Recruitment
IV	(a) Assistant Legal Remembrancer (b) Assistant Director Litigation (c) Public Law Officer (d) Chief Reporter (e) District Litigation Officer	PR-2	9300-34800	4800	A Bachelor's Degree in Law of a University established by law in India with at least two years actual practice at Bar.	(i) 50% by direct recruitment. (ii) 50% by promotion from category Class I of J&K Legal (Subordinate) Service possessing required qualification with at least 3 years experience in that class.

By order of Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

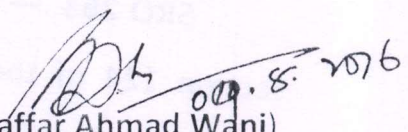
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No.LD(SL) 2008/16

Dated: 09.08.2016

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department for information.
2. Secretary to Government, ARI & Trainings Department for information.
3. Director Litigation, Srinagar/Jammu.
4. Private Secretary to the Hon'ble Chief Minister.
5. Special Assistant to the Hon'ble Minister for Law & Justice.
6. Private Secretary to Chief Secretary.
7. Administrative Officer, Advocate General's Office.
8. General Manager, Government Press ,J&K Srinagar
9. SRO Section.
10. File concerned.

  
(Muzaffar Ahmad Wani)

Special Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.